



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

सोमवार, एप्रिल १७, २००६/चैत्र २७, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2006 (Mah. VIII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. VIII OF 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 17th April 2006.)

An Act further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Ordinance, 2006, on the 17th February 2006 ;

Mah.
XXVII
of
1961.
Mah.
Ord.
III of
2006.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 17th February 2006.

Amendment
of section
28-1AA of
Mah. XXVII
of 1961.

2. In section 28-1AA of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 (hereinafter referred to as "the principal Act"), in sub-section (3), after the second proviso, the following proviso shall be added, namely :—

Mah.
XXVII
of
1961

" Provided also that, a person who had not applied for grant of such land within the period of 90 days from the date of commencement of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2001, or who has applied for grant of such land after the said period, shall be eligible for grant of such land if he applies for grant of such land within a period of 90 days from the date of commencement of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2006."

Mah.
XVII
of
2001

Mah.
VIII
of
2006

Repeal of
Mah. Ord.
III of 2006
and saving.

3. (1) The Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Ordinance, 2006, is hereby repealed.

Mah.
Ord.
III
of
2006

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, or taken, under the corresponding provisions of the principal Act, as amended by this Act.